

to be pumped. For achieving this objective, the Visakhapatnam Port authorities have recently acquired a second-hand dredger from the Calcutta Port Commissioners. This dredger will be used for dredging the sand from the sand trap and for pumping it to the foreshore through shore pipeline. Sand pumping will be effective only if necessary action is taken for shore protection by dumping the required boulders. This is to be undertaken by the State Government who have been addressed in the matter.

**ALLEGATIONS AGAINST FORMER  
CHIEF MINISTER OF PUNJAB**

\*651. SARDAR NARINDAR SINGH BRAR : With the Minister of HOME AFFAIRS be pleased to refer to the answer to Starred Question No. 66 given in the Rajya Sabha on the 20th November, 1968 and state :

(a) when the comments from the former Punjab Chief Minister in regard to each of the allegations made against him by the Opposition Parties were received by the Union Home Ministry;

(b) the reasons for the delay in the examination of the report by the Home Ministry;

(c) the time by when Government are likely to complete the examination of the report;

(d) whether the former Punjab Chief Minister, against whom allegations have been levelled, has met the Prime Minister and urged upon her to shelve the report in question, till the mid-term elections in the State of Punjab are completed; and

(e) if the answer to part (d) above be in affirmative, the reaction of Government thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Attention is invited to the reply given to Starred Question No. 570 on 21st August, 1968. The comments of Shri Lachman Singh Gill were received in August, 1968.

(b) and (c) In the process of examination of the matter verification of certain facts has been considered advisable and this is being done. This naturally takes time and it is not possible to say at present when the examination will be completed.

(d) and (e) Shri Lachman Singh Gill met the Prime Minister on 18-11-1968 and presented to her a copy of a letter addressed by him to the Governor of Punjab. The letter does not contain any such request.

**CHEMICAL EXAMINER OF HIMACHAL  
PRADESH**

◆652. SHRI C. L. VARMA !

SHRIMATI SATYAVATI  
DANG I DR. SALIG  
RAM :

Will the Minister of HOME AFFAIRS be pleased to State :

(a) Whether it is a fact that there is no Chemical Examiner for criminal cases in Himachal Pradesh and all criminal cases are forwarded to Chemical Examiner, Patiala in the State of Punjab ; and

(b) if so, how many cases were referred to the Patiala Chemical Examiner by the Government of Himachal Pradesh during the period 1st March to 15th November, 1968 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir. References in this connection are made to the Chemical Examiner, Patiala in Punjab, and also to the Central Forensic Science Laboratory in Calcutta.

(b) 528 cases were referred to the Chemical Examiner, Patiala, during the period from 1st March to 15th November, 1968 and 10 cases to the Central Forensic Science Laboratory in Calcutta.

**संयुक्त सलाहकार समिति**

\* 653. श्री सुरज प्रसाद : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार के कर्मचारियों सम्बन्धी संयुक्त सलाहकार समिति में प्रत्येक वर्ग के कितने सदस्य हैं और उनमें से प्रत्येक किस-किस मंत्रालय का है; और

(ख) जब से यह समिति बनी है, तब से इसकी कितनी बैठकें हो चुकी हैं, कितनी मांगें रखी गई हैं और आज तक कितनी मांगों पर विचार हो चुका है और इस समय कौन-कौन सी मांगें विचाराधीन हैं ?